THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) Public health is a State subject. No such report has been brought to the notice of Ministry of Health and Family Welfare in the recent past.

(b) Does not arise in respect of (a) above.

## Amendment to MTP Act

1804. PROF. M.V. RAJEEV GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the draft Bill seeking to amend the Medical Termination of Pregnancy (MTP) Act has been approved by the Cabinet;

(b) if so, the reasons for the delay; and

(c) if not, whether there are any other plans to update the 1971 law on abortion?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) to (c) The Medical Termination of Pregnancy (MTP) Act Amendment Bill, 2016 has been drafted following an extensive consultative process with experts from various Central and State Governments, professional bodies and other stakeholders.

The draft Bill was put in the public domain for comments. The comments have been received, analyzed and incorporated.

Currently, draft Bill is ready for placing before the Cabinet for approval.

#### New guidelines for inter blood bank transfer

1805. SHRIMATI JAYA BACHCHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the National AIDS Control Society has released new guidelines for transfer of blood from one blood bank to another, if so, the details thereof;

(b) how many State Blood Transfusion Councils and the State Governments have accepted the guidelines and implemented it, the details thereof, State-wise; and (c) how many whole blood and blood components have been transferred from one blood bank to another during last year as per the guidelines and the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) Yes, the details are given in Statement-I (*See* below).

(b) and (c) All State Blood Transfusion Councils and the State Governments have accepted the guidelines and are in process of implementation as detailed in Statement-II.

# Statement-I

# New guidelines for transfer of blood between licenced blood banks

Bulk transfer of blood and blood components amongst licensed blood banks in the country would be allowed under the following conditions:-

- I. Transfers shall be allowed between licensed blood banks in any sector (Public, NGO, and Private).
- II. Transfer of blood and components in bulk shall be permitted across State borders to also ensure the availability at the point of need.
- III. All transfers shall be done at the recommended temperature and as per prescribed storage conditions for whole blood and components. The supplier blood bank shall be responsible for compliance thereof.
- IV. The recipient blood bank should have the; capacity to hold the units requested for, at appropriate temperature till the time of utilization.
- V. Broad based donor consent should be incorporated in the standard donor form to ensure that the donor agrees to his blood unit being utilized beyond the blood bank where it is donated.
- VI. The supplier blood bank can levy the prescribed processing charges on the patient/recipient/recipient blood bank as per NBTC norms. However, the recipient blood bank can levy only processing charging for compatibility testing (cross-matching), in addition to charges levied by the supplier blood bank, from the patient/recipient for such transferred units.
- VII. Only one transfer shall be allowed, and recipient blood bank cannot further transfer units obtained from another blood bank except to another blood storage center or a patient/ recipient.

- VIII. Records of traceability shall be retained throughout the process.
- IX. Supplier blood bank would be responsible for all the complications except for those related to compatibility testing, which will be the responsibility of the recipient blood bank. Recipient blood bank shall report and evaluate all the adverse transfusion reactions, including those happening due to blood that has been transferred from supplier blood bank.
- X. Documents accompanying transfer shall include TTI testing report and record of transport in appropriate temperature.
- XI. All recipient blood banks are considered deemed approved to act as functional storage centers for blood and blood components, even though the upper limit of 2000 units utilization per annum is not applicable.
- XII. All blood banks and storage units be instructed to issue blood to all patients needing transfusion and not restricting blood issue to captive requirements of institution to which they are attached.
- XIII. Blood banks would be informing regarding bulk transfers to SBTC and in case of inter-State bulk transfers to NBTC.

## Statement-II

Details	of Stat	es that	have	accepted	the	Guidelines	alongwith	the	status	of
implementation										

S1.	No.	Name of the State	Status of Implementation	Blood units/Components n transferred		
1	2		3	4		
1.		ndaman and Nicobar ands		Data Not available		
2.	Aı	ndhra Pradesh		Data Not available		
3.	Aı	runachal Pradesh	Yes	No transfer of blood units		
4.	As	ssam I	n progress	Not Applicable		
5.	Bi	har	Yes	Whole Blood=952, Blood Components=458		
6.	Cł	nandigarh	Yes	771 blood units were transferred		
7.	Cł	nhattisgarh	Yes	Nil		
8.	Da	adra and Nagar Havel	i Yes	Not Applicable due to only one blood bank is in the state		
9.	Da	aman and Diu	Yes	Not Applicable due to only one blood bank is in the state		
10.	De	elhi	Yes	No Data available		

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1	2	3	4
11.	Goa	In progress	Not Applicable
12.	Gujarat	In progress	Not Applicable
13.	Haryana	In progress	Not Applicable
14.	Himachal Pradesh	Yes	Whole Blood=123, Components= 546
15.	Jammu and Kashmir	In progress	Not Applicable
16.	Jharkhand	In progress	Not Applicable
17.	Karnataka	Yes	Approximately 5-10% of Whole Blood and components were transferred
18.	Kerala	In progress	Not Applicable
19.	Lakshadweep		Data Not available
20.	Madhya Pradesh	Yes	No Data available
21.	Maharashtra	Yes	No Data available
22.	Manipur	Yes	Whole Blood=127
23.	Meghalaya		Data Not available
24.	Mizoram	Yes	No transfer of blood units
25.	Nagaland	Yes	No transfer of blood units
26.	Odisha	Yes	No transfer of blood units
27.	Puducherry	Yes	No transfer of blood units
28.	Punjab	Yes	No Data available
29.	Rajasthan	Yes	Whole Blood=221
30.	Sikkim		Data Not available
31.	Tamil Nadu	Yes	Whole Blood=875, Packed Cells= 130, Platelets=267, FFP=3757, Cryoprecipitate=305
32.	Telangana	In progress	Not Applicable
33.	Tripura	Yes	whole blood=65
34.	Uttar Pradesh	Yes	250 blood units were transferred
35.	Uttarakhand	Yes	600 units of components were transferred
36.	West Bengal	Yes	Whole Blood=50